

(b) and (c) Discussions covered matters of mutual interest and co-operation between the two countries. The talks were confidential and it is not customary to disclose details of such talks.

#### SICKNESS BENEFITS TO D.T.C. EMPLOYEES

\*135. SHRI O. P. TIAGI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of complaints received during the last one year regarding non-disbursement of sickness benefits under Employees State Insurance Scheme to the employees of Delhi Transport Corporation; and

(b) if so, the action taken by Government in each case, and the results thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): The disbursement of benefits under the Employees State Insurance Scheme in Delhi, is the statutory responsibility of the Employees' State Insurance Corporation. The Corporation has furnished the following information in respect of the complaints received and disposed of by them:

(a) Separate figures for the Delhi Transport Corporation are not available. In all 406 complaints were received in Delhi during the year ended 30-9-72 about non-disbursement of benefits under the Employees' State Insurance Scheme.

(b) Of the 406 cases of complaints, 305 were investigated and disposed of by 30-9-72. The remaining 101 cases were under investigation. Of the complaints disposed of, some were admitted while others were not found fit for acceptance.

#### NUMBER OF UNEMPLOYED EDUCATED AND TECHNICAL PERSONNEL

\*136. SHRI DAHYABHAI V. PATEL:  
SHRI M. K. MOHTA :  
SHRI SUNDAR MANI PATEL  
SHRI K. P. SINGH DEO :  
SHRI LOKANATH MISRA :  
SHRI K. C. PANDA :  
SHRI VEERENDRA PYIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the details of unemployed educated and technical personnel as on 1st October, 1972,

(b) how do these figures compare with the figures of the corresponding dates of last three years and

(c) what initiative, if any, has been taken by Government to solve the problem of educated unemployed?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) and (b) Precise information is not available. However a statement showing the available information relating to the number of job-seekers on the live register of Employment Exchanges is laid on the Table of the House (Statement I). [See Appendix LXXXII, Annexure No. 18.]

(c) Required information is contained in Statement II laid on the Table of the House.

#### STATEMENT II

1. Various development programmes included in the fifth Five Year Plan and in the Annual Plan of the Central and the State Governments are expected to generate increasing number of employment opportunities for the unemployed (including the educated). Earlier in 1968, the Government had also initiated certain special measures with a view to relieving unemployment among the engineers. These related *inter alia* to, acceleration of investigation, survey and other preparatory work relating to irrigation, power and flood control projects to be taken up under the Plan, the expansion of practical training programmes for engineers to enable them to acquire training and experience in industry and grant of financial assistance and other facilities to engineers for setting up small scale industries.

2. In the Budget for 1971-72, a special provision of Rs. 25 crores was made for schemes designed to generate employment for the educated classes including Engineers and Technicians. The schemes approved by the Planning Commission under